

**WRITTEN ANSWERS TO QUESTIONS****•f-Reservation of Jobs for Local People in the Central Government Public Undertakings**

\*384. SHRI BHOLA PRASAD  
: DR. Z. A. AHMAD :  
SHRI L. MAHAPATRO  
: SHRI B. D. BARMAN  
:

Will the Minister of FINANCE be pleased to state ;

(a) whether there is any proposal under Government's consideration to reserve a certain number of jobs for local people in the Central Government Public Undertakings; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI K. R. GANESH) : (a) and (b) The existing recruitment policy for public enterprises stipulates that in the case of posts carrying a basic salary of less than Rs. 500 p.m. the recruitment should be made through National Employment Service and other sources of recruitment are to be tapped only if the employment exchange issues 'non-availability certificate'. As regards the higher posts, the recruitment is to be made on an All-India basis taking into account merit and qualifications. Thus the policy already envisages that local persons should get their due share in the employment generated by public enterprises, especially in the lower level posts. The question as to whether any further instructions should be issued to ensure that the implementation of the present policy achieves the desired objective is under consideration.

**Suggestions by the FICCI President to deal with the problem of Black Money**

\*587. DR. Z. A. AHMAD :  
SHRI SANAT KUMAR RAHA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the two suggestions made by Shri K. K. Birla,

•(•Transferred from the 8th August, 1974.

President of the Federation of Indian Chambers of Commerce and Industry to deal with the problem of black money to the effect that political donations should be statutorily allowed and controls should be reduced to the minimum ; and

(b) if so, what is Government's reaction thereto ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) The problem of regulating political contributions by companies is a complex matter and its pros and cons need to be very carefully considered before taking any decision on it. In regard to controls, the Government has the pragmatic approach of deciding upon the need for and the nature of control measures to be adopted on the merits of each case and in the light of the situation that may obtain from time to time.

**Setting up of textile mills**

\*588. SHRI BABUBHAI M. CHINAI :  
Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal under Government's consideration to permit large business houses to set up composite textile mills ; and

(b) if so, what are the details thereof ?

THE MINISTER OF COMMERCE (PROF. D.P. CHATTOPADHYAYA) : (a) and (b) The Integrated Textile Policy, including the role to be assigned to large houses, is under consideration.

**Visit abroad by Official Delegations**

\*589. SHRI SHYAMLAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) what is the number of official delegations which went abroad during the last three years and the expenditure incurred thereon ;

(b) whether Government have any proposal to stop sending delegations abroad for some time in view of the present economic stringency ; and